IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-157(PB)/2017

IN THE MATTER OF:

Dolpin Offshore Enterprises (India) Ltd.

Applicant/petitioner

And

Instrument Limited

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner :

Mr. Sanjib Kumar Mohanty, Adv.

Sr. Panel, Central Govt. Counsel

Mr. P.S. Chandralekha, Adv.

For the Respondent No. 1

Mr. Rakesh Wadhwa, Mr. Manish Jain,

Advocates

ORDER

Learned Counsel for the petitioner states that three days' time be granted to file rejoinder to the reply filed by the respondent no. 1, which have been adopted by respondent no. 2. Let the reply be filed on or before 27th July, 2017 with a copy in advance to the learned Counsel opposite.

Reply is not readily available with the file and the registry is directed to locate the same and attach it with the file.

List the matter on 28th July, 2017.

(CHIEF JÚSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.07.2017 V. Sethi